

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:1847

ANSWERED ON:17.07.2009

FDI

Tewari Shri Manish

Will the Minister of FINANCE be pleased to state:

- (a) the quantum of Foreign Direct Investment inflows into India, Sector and State-wise between October 1, 2008 and July 1, 2009;
- (b) the inflows of FDI for the corresponding period in Financial Year 2007-08 sector and State-wise;
- (c) the quantum of the FDI inflows routed through Mauritius and Singapore, respectively under the terms of the Dual Tax Avoidance Treaty for the Financial Year 2007-08 and 2008-09;
- (d) whether the contours of appropriate policy regime, as envisaged in President's Address in the Parliament on June 4, 2009 has been mapped; and
- (e) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA)

- (a): The quantum of Foreign Direct Investment inflows into India, Sector-wise between October 2008 to March 2009 is at Annex-I. The quantum of Foreign Direct Investment inflows into India, State-wise between October 2008 to March 2009 is at Annex-II.
- (b): The quantum of Foreign Direct Investment inflows into India, Sector-wise between October 2007 to June 2008 is at Annex-III. The quantum of Foreign Direct Investment inflows into India, State-wise between October 2007 to June 2008 is at Annex-IV.
- (c): The quantum of Foreign Direct Investment inflows from Mauritius and Singapore, for the Financial Years 2007-08 and 2008-09; respectively, are at Annex-V.
- (d) & (e): Liberalization and rationalization of economic policy, including Policy on Foreign Direct Investment (FDI) is a continuous and evolving process, and policy changes are effected from time to time in response to economic and social requirements of the country.